

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 18.08.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.11/BB/ 2017	-	Hearing	Rule-6 of IB	Benir E-Store Solutions Pvt. Ltd., Vs Mindlogicx Infratec Ltd.

SL. NAME (IN CAPITAL)  
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

24. KARTHIK  
RANGANATHAN  
9601427777

Operational  
Creditor

24. Aparna kulkarni  
9742006101

Operational Creditor. *[Signature]*

P.T.O.

Counsel for petitioner is present. Heard the counsel for petitioner. Written submissions filed. Today, junior counsel for respondents is present. She requested time to submit arguments on the ground that her senior counsel is unable to attend the Tribunal today. However, counsel for petitioner requested the Tribunal to dispose of the matter since the respondents' counsel is not at all attending the Tribunal to submit his arguments and is just delaying the matter and prolonging the matter.

Since the junior counsel is present today and requested for adjournment and as requested by the counsel for petitioner, the matter is ordered to be decided on 24.08.2017 and no further adjournment will be given.

The respondent counsel is directed to submit necessary papers in proof of its defence and if the respondent's counsel does not turn up on that day, the matter will be decided from the material available on record.

List it on 24.08.2017.



MEMBER (J)



MEMBER (T)